

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby exempts the goods of description specified in column (3) of the Table below, falling within the Chapter, heading, sub-heading or tariff item of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) as are specified in the corresponding entry in column (2) of the said Table, when imported into India, from so much of the additional duty of customs leviable thereon under sub-section (5) of section 3 of the said Customs Tariff Act, as is in excess of the amount calculated at the rate specified in the corresponding entry in column (4) of the Table aforesaid :-

Table

S. No.	Chapter, heading, sub-heading or tariff item of the First Schedule	Description of goods	Standard rate
(1)	(2)	(3)	(4)
1.	Any Chapter	All pre-packaged goods intended for retail sale in relation to which it is required, under the provisions of the Standards of Weights and Measures Act, 1976 (60 of 1976) or the rules made thereunder or under any other law for the time being in force, to declare on the package thereof the retail sale price of such article	Nil
2	61 (excluding 6117 90 00), 62 (excluding 6217 90)	All goods	Nil
3	8517 12	All goods	Nil
4	9101, 9102	All goods	Nil

[F. No. 334/1/2010-TRU]


(Prashant Kumar)

Under Secretary to the Government of India